CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri S. Jayaraman, Member
- 3. Shri V. S. Verma, Member
- 4. Shri M. Deena Dayalan, Member

No. L-1/12/2010-CERC

DATE OF ORDER:18.04.2011

In the matter of

Amendment to the Detailed procedures issued under the Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

ORDER

The Commission has notified the Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 on 14th January, 2010 (hereinafter referred to as "the REC Regulations").

- 2. Subsequently, the Commission, vide order dated 29th January, 2010, designated the National Load Despatch Centre (NLDC) as the 'Central Agency' within the meaning of the REC Regulations. In accordance with the Regulation 3 (3) of the REC Regulations the Central Agency submitted detailed procedures, which after consultation with stakeholders, was finalized and approved vide the Commission's Order No. L-1/12/2010-CERC dated 01.06.2010.
- 3. Further, the Commission notified the first amendment to the REC Regulations on 29.09.2010 which necessitated corresponding changes in the detailed procedures. Accordingly, Central Agency submitted a proposal for amendment to the detailed procedures. The Commission after detailed analysis of the proposal approved the amendment to the detailed procedures on 09.11.2010. The REC Mechanism has been launched on 18.11.2010.

- 4. With the increasing volume of applications from Renewable Energy (RE) generators to Central Agency for Registration as an eligible entity and issuance of REC, the Central Agency has requested the Commission vide their reference no.POSOCO/NLD/REC3 dated 18.03.2011 to consider amendment to the detailed procedures regarding mode of payment of Fees and Charges payable under REC Mechanism through Electronic Clearing System (ECS) only.
- 5. The power to direct modifications to the detailed procedures is specified in Regulation 3(3) of the REC Regulations, as follows:-

"Provided also that the Commission may at any time either on its own motion or on an application or representation made by any interested party direct the Central Agency to modify, add or delete any of the provisions of the detailed procedure as deemed appropriate and upon such directions by the Commission the detailed procedure shall be implemented with such modifications".

6. After due consideration the Commission has decided to direct the Central Agency to make certain necessary modifications in the detailed procedures as under:-;
(i) The words under Clause 8 of the *Procedure For Registration Of Renewable Energy Generation Project By Central Agency* "All fees and charges shall be payable by way of Demand Draft or through Electronic Clearing System drawn in favour of _______(Name of Central Agency) payable at New Delhi" shall be substituted by "All fees and charges shall be payable by way of Electronic Clearing System (ECS) only and in favour of _______(Name of Central Agency)".
(ii) The words under Clause 8 of the *Procedure for Issuance of Renewable Energy Certificates to the Eligible Entity by Central Agency* "All fees and charges shall be payable by way of Demand

7. We direct that this modification to the detailed procedure be carried out expeditiously by the Central Agency and be posted on the website of the Central Agency to give it wide publicity for the information of and compliance by all concerned.

Sd/- Sd/- Sd/- Sd/(M. Deena Dayalan) (V.S. Verma) (S. Jayaraman) (Dr. Pramod Deo)
Member Member Member Chairperson